

Shri Kanungo: The Parliament passed legislation for controlling forward markets to curb undesirable tendencies in forward trading.

Shrimati Tarkeshwari Sinha: That is why I ask what is the reason and what is the undesirable tendency that has come in the gold and silver market and which Government propose to restrict?

Shri Kanungo: Like forward trading in all commodities, it lends itself to speculation and various other unethical practices.

Shri Heda: How many bullion exchanges are there in our country and out of them how many exchanges have not behaved properly wherefore an enquiry has been made and they are being stopped?

Shri Kanungo: There is only one authorised bullion exchange in Bombay and the rest are unauthorised places.

पंडित जश० प्र० ज्योतिषी : क्या मैं जान सकता हूँ कि वेस्ट बंगाल गवर्नमेंट ने फॉरवर्ड ट्रेडिंग बैन कर दिया है तो भा कलकत्ते में जूट और गन्ने का फॉरवर्ड ट्रेडिंग होता है ?

श्री कानुंगो : जूट का एक्सचेंज अभी बन्द है, उसको चालू करने का विचार चल रहा है ?

Shrimati Tarkeshwari Sinha: May I know whether Government had any discussion with the Reserve Bank that one way of checking the forward trading in bullion is to restrict the supply of credit to banks?

Mr. Speaker: The hon Member is entering into a discussion. There is no question

Shrimati Tarkeshwari Sinha: A discussion took place between the Reserve Bank and the Government of India in this connection and I want to know.....

Shri Kanungo: Not about this matter, but about forward trading.

Nangal Fertiliser Factory

†

*1402. { **Shrimati Sucheta Kripalani:**
Shri D. C. Sharma:
Shri Hem Raj:
Shri Daljit Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) how much local population has got to be removed with the establishment of the proposed Fertiliser Factory at Nangal (Punjab); and

(b) what is the total acreage, both cultivable and *banjar* and the total number of buildings that are being acquired by Government for the purpose?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):
(a) 2920.

(b) 4013.53 acres and 612 dwelling houses in the villages situated on the acquired land.

Shrimati Sucheta Kripalani: May I know if the local displaced persons have sent several representations to the Government demanding land for land and house for house and may I know what scheme for rehabilitating these people is there with Government?

Shri Satish Chandra: When the decision was taken to locate this factory at Nangal, the Punjab Government offered to acquire land and give it to us. All this land is being acquired by the Government of Punjab and we are paying suitable compensation under the Land Acquisition Act. The awards are given by the Punjab Government. In addition to that, the Nangal Company proposes to acquire some more land for developing a colony on which displaced persons can be rehabilitated.

Shri Hem Raj: May I know whether when the possession of the land was taken the crops were standing and whether any compensation was given for them?

Shri Satish Chandra: Punjab Government has given awards under the Land Acquisition Act in which all these things have been taken into account. We have actually paid more than Rs. 21 lakhs for 1493 acres of land for which awards have been given. This comes to about Rs. 1400 per acre. This covers all the items for which compensation is to be paid.

Shri D. C. Sharma: May I know whether this work has been entrusted to any special agency and, if so, what is the nature of that agency for rehabilitation of these persons?

Shri Satish Chandra: The rehabilitation of these persons is mainly the responsibility of the Punjab Government. The Nangal Company, however, is prepared to co-operate with the Punjab Government in so far as it can for the rehabilitation of displaced persons.

Shrimati Sucheta Kripalani: May I know to how many people land has been given?

Shri Satish Chandra: Land has not been given. What the company can do is to employ the displaced persons. Actually, some of them have been employed in construction at present, and more will be employed. The Nangal Company also proposes to establish a training school where these displaced persons can be trained to take up jobs when the factory goes into production.

Dr. Sushila Nayar: In view of the fact that these are mostly displaced persons who have been once uprooted and settled, is it absolutely necessary that the factory should be situated at the site from where these people have to be shifted or is there a possibility that the site which is sought to be acquired by the Nangal Company for rehabilitation of these people might be used for the location of the factory itself? Has the Government examined this proposition and, if so, what are the possibilities?

Shri Satish Chandra: Several sites in that vicinity were examined, and after a lot of consultation this was considered to be a most suitable site. In fact, land belonging to 18 villages is being acquired but only six village abadis will be affected. It is proposed to find some additional land where the people can be settled and to employ these people as far as possible in the factory itself.

WRITTEN ANSWERS TO QUESTIONS

Nuclear Tests

*1371. { **Shri D. C. Sharma:**
Shri Naushir Bharucha:

Will the Prime Minister be pleased to state:

(a) whether the Indian delegation to the United Nations Trusteeship Council raised the question of the Administering Authority's right to enter into a pact with the inhabitants of Trust Territories to use their territories as proving grounds for nuclear tests; and

(b) if so, what was the result?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Yes, Sir, the Indian Delegation did raise this question in respect of Trust Territory of the Pacific Islands.

(b) Our representative asked that the texts of the agreements by which the Administering Authority claims to have acquired indefinite "use rights" to these Territories should be made available to the Members of the Trusteeship Council. Two such Agreements have since been circulated among the Members of the Council by the Administering Authority and it is possible that the Council will discuss this subject again.